

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.191/96

Monday, this the 19th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

A Hamza,
Director of Industries,
Union Territory of Lakshadweep,
Kavaratti. - Applicant

By Advocate Mr KP Dandapani

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. The Secretary to Government of India,
Ministry of Industry, Department of
Small Scale Industries and Agro and
Rural Industries, Udyog Bhavan,
New Delhi.

3. The Secretary to Government of India,
Ministry of Home Affairs,
New Delhi. - Respondents

By Advocate Mr MVS Nampoothiry

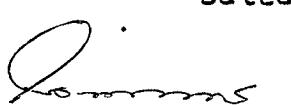
The application having been heard on 19.2.96 the
Tribunal on the same day delivered the following:

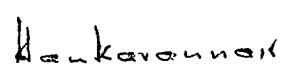
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant seeks leave to withdraw
the application with freedom to resort to appropriate remedies
in future. Reserving freedom to do so, we grant leave and
dismiss the application as withdrawn. No costs.

Dated, the 19th day of February, 1996.


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN